

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-212(PB)/2018**

**IN THE MATTER OF:**

Cadillac Infro-Tech Pvt. Ltd. .... Applicant/Petitioner  
Vs.  
Hallow Infrastructure Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

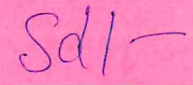
For the Applicant/Petitioner : Mr. Pulkit Deora, Ms. Nandini Sinha, Advs.  
For the Respondent : -

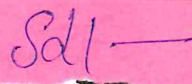
**ORDER**

The petition yet to be admitted. The application filed U/s 72 and other applications shall be considered at the time of admission of the main case.

List main case for arguments along with the applications. Reply, if any, be filed before next date of hearing with a copy in advance to the counsel opposite.

For arguments on 02.08.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**